

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.2066/94

New Delhi this the 2nd Day of August, 1995.

Hon'ble Shri S.R. Adige, Member (J)  
Hon'ble Dr A. Vedavalli, Member (A)

1. Shri Dilbar Singh,  
Working as Motor Lorry Driver,  
in Sub-Division-III,  
Construction Division No.VII,  
C.P.W.D. New Delhi.
2. Shri P.P. Ravunni,  
Working as Driver  
in Sub Division-I,  
Unfiltered Water Supply Division,  
C.P.W.D. New Delhi. .... Applicants

(Address for service of all Notices on  
applicants)

Satya Mitra Garg,  
Advocate,  
14-A/13 WEA Karol Bagh,  
New Delhi-110005.

(Present : S/Shri Dilbar Singh, P.P. present  
in person)

VERSUS

UNION OF INDIA, THROUGH

1. The Director General of Works,  
C.P.W.D.,  
Nirman Bhavan,  
New Delhi.
2. The Executive Engineer,  
Sub Division-V  
Parliament Works Division-III,  
CPWD, I.P. Bhavan,  
New Delhi.
3. The Executive Engineer, Sub Division-I,  
Unfiltered Water Supply Divn.,  
CPWD, H-Division, Mahadev Road,  
New Delhi. .... Respondents

(By Advocate : Shri M.M. Sudan)

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A))

Both the sides have been heard. Shri M.M. Sudan states that the relief prayed for by the applicants have been granted to them, which is

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confirmed by the applicants at the Bar, and therefore, they pray that the O.A. be allowed to be withdrawn. Prayer is allowed. The O.A. is dismissed as withdrawn.

2. Copy of the order granting relief prayed for by the applicants is handed over by the Shri <sup>to us, to</sup> M.M. Sudani be placed on record.

A. V. Sudani

(Dr A. Vedavalli)  
Member (J)

S. R. Adige

(S.R. Adige )  
Member (A)

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